

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1531/2004

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this the 13th day of April, 2004

**Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)**

Sunil Kumar Sharma,
C/o Shri M.R.Sharma,
Retd. Principal,
M.Inter College, PAHASU
District Bulandshahr-202 396.

...Applicant.
(By Advocate: Shri A.K.Bhardwaj for Shri M.K.Bhardwaj)

Versus

Union of India through

1. The Secretary,
Ministry of Defence/Finance,
Central Secretariat,
South Block, New Delhi.
2. The Controller General of Defence Accounts,
Office of the CGDA, West Block-V,
R.K.Puram, New Delhi.
3. The Joint Controller General of Defence
Accounts(Admn) Office of the CGDA, West Block-V,
R.K.Puram, New Delhi-66.
4. The Secretary,
UPSC, Dholpur House,
New Delhi.
5. The Secretary,
DOPT, North Block,
New Delhi.

...Respondents

(By advocate: Shri N.S.Mehta)

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

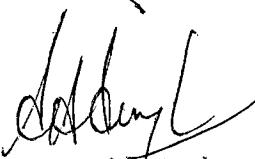
When the matter was argued, it was conceded at either end and accordingly we dispose of the present petition, keeping in view the facts that it was stated that Union Public Service Commission (UPSC) had no objection in revival of the proposal of the applicant to rejoin the duties, provided he does not claim seniority. It was pointed that ultimately the matter was rejected by the Department of

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Personnel & Training without recording reasons. Therefore, as recorded above, we dispose of the present petition directing:

- a) Department of Personnel & Training would consider the facts and circumstances of the present case, including the advice of the UPSC and pass an speaking order within two months of the receipt of a copy of this order and
- b) ultimate decision should be taken by the Controller of the Defence Accounts after the Department of Personnel & Training had given the advice and this exercise must be completed within two months of the advice of the Department of Personnel & Training.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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